

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 83/(MAH)/2012  
CA No. 117/2015

CORAM:


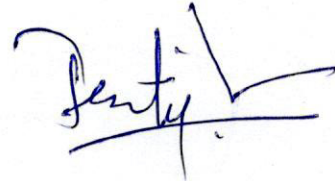
Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2016

NAME OF THE PARTIES: Mr. Goverdhan M. Savalia  
V/s.  
M/s. Shyamkarna Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1. <del>5</del>	M.M. Nair	Adv. for Respondent.	
2.	P. Ranjan i/b Halai & Co.	Adv. for Petitioner	

ORDER

**C.A. 117/2015 in C.P. 83/397-398/CLB/MB/2012**

1. Ld. Representatives of both the sides are present. However, Petitioner's Ld. Advocate Mr. Ranjan i/b M/s. Halai & Co. is seeking adjournment. After having consultation with the other side, the matter is adjourned.
2. Let this C.P. along with C.A. be fixed for hearing on **23<sup>rd</sup> January, 2017**. This date is duly communicated to both the parties in the Court.

Dated 16.11.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Legal)